## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 33 OF 2018 & IA NO. 173 OF 2018

Dated: 14<sup>th</sup> May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Odisha Power Transmission Ltd. (OPTCL) .... Appellant(s)

Vs.

Power Grid Corporation of India Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. R.K. Mehta

Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Deep Rao for R-1

## **ORDER**

## Admit.

The learned counsel, Mr. Deep Rao, appearing for the first Respondent prays for four weeks time to enable him to file his reply in this matter.

Submission made by the learned counsel appearing for the first Respondent, as stated supra, is placed on record.

The learned counsel appearing for the first Respondent is permitted to file his reply on or before 11.06.2018. Thereafter, rejoinder, if any, may be filed by the Appellant on or before 06.07.2018, after duly serving copy on the other side.

List the matter for on <u>13.07.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

tpd/vt